

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 349/MP/2024
along with IAs No. 84/2024 and 85/2024

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003, for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the PPA dated 27.11.2013.

Petitioner : KSKMPCL

Respondents : TANGEDCO

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, KSKMPCL
Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Aishwarya, Advocate, KSKMPCL
Shri Harsha V. Rao, Advocate, KSKMPCL

Record of Proceedings

During the hearing, learned counsel for the Petitioner submitted that the present petition has been filed for adjudication of the disputes due to the demand of the Respondent to pay the liquidated damages by the Petitioner under the PPA due to the change of the scheduled delivery date. While pointing out that a copy of the Petition along with IA has been served on the Respondent, the learned counsel prayed that the Commission may consider the grant of interim relief as prayed for in the IA.

2. The Commission, after hearing the learned counsel, directed as under:

(a) Admit the Petition. Issue notice on the IA for interim relief.

(b) The Respondent is directed to file its reply to the IA for interim relief on or before **14.10.2024** after serving a copy to the Petitioner, who may file a rejoinder, if any, by **16.10.2024**.

3. The Petition, along with IA, will be listed for hearing on **18.10.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

